

GOVERNMENT OF INDIA  
DEPARTMENT OF REVENUE & BANKING  
(REVENUE WING)

New Delhi, the 25<sup>th</sup> September, 76.

No. 1502 /P.No.203/122/76-ITA.II/1 It is hereby notified for general information that the institution mentioned below has been approved by the Secretary, Department of Science & Technology, New Delhi, the prescribed authority for the purposes of clause (11) of sub-section (1) of Section 35 of the Income-tax Act, 1961, subject to the following conditions:-

- (i) that the Indian Institute of Technology, Delhi, will maintain a separate account of the sums received by it for scientific research.
- (ii) That the said Institute will furnish the annual return of its Scientific Research Activities to the prescribed authority for every financial year in such form as may be laid down and intimated to them for this purpose, by 30th April, each year.

INSTITUTION

THE INDIAN INSTITUTE OF TECHNOLOGY, DELHI.

This notification takes effect from 22nd July, 1976.

Sd/ (I.P. JHUNJHUNWALA)  
DIRECTOR TO THE GOVERNMENT OF INDIA

Copy forwarded to:-

1. All Commissioners of Income-tax. (2 copies).
2. Director of Inspection (Income-tax & Audit)/Investigation/Research & Statistics/Publication and Public Relations, New Delhi.
3. Directorate of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane New Delhi.
4. The Deputy Secretary, Department of Science & Technology, Technology Bhawan, New Mehrauli Road, New Delhi, with reference to their O.M. No.1/76/76-R.A. dated 13th September, 76.
5. The Registrar, Indian Institute of Technology, Delhi with reference to his letter No. II TD/ICL/Tax/E/1644 dated 22nd July, 76.
6. The Comptroller & Auditor General of India. (20 copies).
7. Bulletin Section of D.I.(R.S.&P), New Delhi. (5 copies).

  
(I.P. JHUNJHUNWALA)  
DIRECTOR TO THE GOVERNMENT OF INDIA